

**GOVERNMENT OF INDIA  
OVERSEAS INDIAN AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:523  
ANSWERED ON:27.02.2013  
FRAUDULENT MARRIAGES BY NRIS  
Mahajan Smt. Sumitra

**Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:**

- (a) the State-wise details of number of cases registered against NRIs who have abandoned their wives after marriage during the last three years and the current year;
- (b) the details of number of convictions, acquittals and pendency of such cases in the country, State-wise;
- (c) the details of steps taken to help such deserted women and give justice to them; and
- (d) the details of the steps taken by the Government to prevent cases of fraudulent marriages by NRIs?

**Answer**

MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

(a) & (b) The Ministry does not maintain data in respect of cases registered against or convictions etc. of NRIs who have abandoned their wives.

(c) Ministry of Overseas Indian Affairs provides legal/financial assistance to the Indian women who are deserted/ divorced by their overseas spouses. 27 Non-Government Organizations/ legal organizations are empanelled in 7 countries like United States of America, United Kingdom, Canada, Australia, New Zealand, Bahrain and Qatar to provide such assistance.

(d) The Ministry has launched an awareness-cum-publicity campaign to educate and sensitize prospective brides and their families with regard to problems arising out of marriages with overseas Indians and how due diligence can be exercised before entering into marital alliance with overseas Indians.

The Ministry has brought out information Pamphlets in English, Hindi, Punjabi, Malayalam and Telugu to make Indian women aware of their rights and responsibilities and the precautions that could be exercised before entering into marital alliance with overseas Indians.

The Ministry has also brought out a guidance booklet on 'Marriages to Overseas Indians'. This booklet contains information on safeguards available to women deserted by their NRI spouses, legal remedies available, authorities that can be approached for redressal of grievances and non-governmental organizations which can provide assistance. The guidance booklet has been sent to all States/UTs and the Indian Missions in the countries having high concentration of Indian Diaspora for wide dissemination of information among the groups concerned.